



K.R. MANGALAM UNIVERSITY
THE COMPLETE WORLD OF EDUCATION



SCHOOL OF LEGAL STUDIES

Organizes

JUDGMENT WRITING COMPETITION 2023

31st May 2023



Registration Link: <http://bitly.ws/Eeif>

1. ABOUT THE UNIVERSITY

K. R. Mangalam University is a State Private University established in 2013 under Haryana Private Universities Act and is empowered to award degrees under section 2f of the UGC Act, 1956. The university is located at wonderful location with magnificent view of Aravalli hills and spread over 26 acres where students breathe in a pollution-free, healthy, and sustainable environment. The University has been striving to fulfil its prime objective of transforming young lives through ground breaking pedagogy, global collaborations, and world-class infrastructure.

VISION KRMU: K.R. Mangalam University aspires to become an internationally recognized institution of higher learning through excellence in inter-disciplinary education, research and innovation, preparing socially responsible life-long learners contributing to nation building.

MISSION KRMU: Foster employability and entrepreneurship through futuristic curriculum and progressive pedagogy with cutting-edge technology

- Instil the notion of lifelong learning through stimulating research, Outcomes-based education and innovative thinking
- Integrate global needs and expectations through collaborative programs with premier universities, research centres, industries and professional bodies.
- Enhance leadership qualities among the youth by having understanding of ethical values and environmental realities

SCHOOL OF LEGAL STUDIES at K.R. Mangalam University offers Bar Council of India (BCI) approved five year BBA LL.B. (H) integrated programme with specialization, five-year B.Com. LL.B. (H) integrated programme with specialization, five-year BA LL.B. (H) integrated programme with specialization, three-year LL.B. (H) programme with specialization and One Year LL.M. programme. These law programmes have the distinct objective of equipping the students with knowledge, skills, and attitude so as to make them capable of successfully meeting the present requirements and future challenges in the legal profession. The courses are intended to impart intensive knowledge and training in the law subjects as well as the non-law subjects and help students to acquire a wider perspective both for managerial responsibilities and professional application and train them for a successful career.

2. ABOUT THE COMPETITION

Judgement is the most significant document for the parties, the Advocates, the legal fraternity, and ultimately the citizens of the Country. The Judgment Writing Competition, 2023, is organizing by SOLS, K. R. Mangalam University presents an exciting opportunity for law students to step into the shoes of a judge and deliver a reasoned and well-articulated judgment. The participants are expected to base their judgments on a thorough and diligent appreciation of the factual matrix. The competition encourages innovative judgments that have meticulously examined and applied relevant legal concepts. The objective of this event is to provide the participants with an opportunity to analyse the given proposition from the perspective of a Judge, apply the law and render a suitable Judgment. The Participants are encouraged to apply a judicial mind to clearly analyse the evidence, enunciate the legal position, apply the law to the facts, and reach a well-reasoned and innovative conclusion.

3. GENERAL RULE FOR THE COMPETITION:

The following terms shall have the corresponding meanings unless otherwise specified

- **'Competition'** shall refer to 'NATIONAL JUDGMENT WRITING COMPETITION 2023'
- **'Competition Problem'** shall refer to the facts and issues released by the organizers of the Competition with its clarifications and corrections.
- **'Competition Rules'** shall refer to the official rules of the Competition as may be amended from time to time.
- **'Organizing Committee'** (hereinafter to be referred to as O.C) shall refer to the committee responsible for the administration and conduct of the Competition.
- Proposition refers to the hypothetical problem which has been drafted and published for use in the Competition.
- **'Official Email'** shall refer to judgmentwritingsols@gmail.com

3.1 Eligibility:

- All students pursuing 3 year or 5-year L.L.B. course or an L.L.M. course from a recognized Law School, University or Institution in India shall be eligible to participate.
- Single author or Co-Authorship up to 2 authors shall be permitted. Authors may belong to the same or different Law Schools, Universities or Institutions in India.

4. REGISTRATION:

- a) The Registration Fee is as follows:
 - Individual Registration: **Rs. 300/-**
 - Team Registration: **Rs. 500/-**
- b) The registration fee payable for the Competition must be paid latest by **28.05.2023**
- c) This is an individual as well as a team event (maximum of 2 members).
- d) Each individual/ team shall register for the competition by filling out the online registration form along with the payment of fees.
- e) **Multiple entries from a university have been allowed.**
- f) **Form:** The registration shall be done through a Google form:
<http://bitly.ws/Eeif>
- g) **Mode of Payment:**

The fee for the competition shall be paid to the bank account/ through Phone pe/ Paytm / Google Pay.

Account Name K. R. MANGALAM UNIVERSITY

IFSC- ICIC0000911

Account No.- 091101000622

OR

Fee Payment Via UPI



Note: Participants shall upload a screenshot of the payment made, in the registration form given.

5. SUBMISSION GUIDELINES OF THE COMPETITION:

5.1. Format of the Judgement:

- a) **Cover Page:** This page should consist of the following essentials:
 - Name of the Competition
 - Name of the Court
 - Case Number
 - Name of the Parties: (e.g., ABC v. Union of India).
 - Advocates appearing on the behalf of the Parties
 - Date of Delivery of Judgement
- b) **Body:**
 - Precise Facts of the Case
 - Issues to be determined
 - Arguments of the two Parties

- Statements of the Witnesses and Evidence Produced
- Analysis of the Arguments, Evidence, and Conclusion based on the relevant facts.

c) **Conclusion:**

- The decision of the court based on the analysis of the law and evidence
- Reasons for the decision.
- Statement of the court on awarding of the Sentence.
- The Judgement was written and read over in open court on Date.

d) The Judgement must be submitted as follows:

- Language- English
- Page limit – Max. 15 Page.
- Format – PDF
- Font – Times New Roman
- Font size- 12 for text, 10 for footnotes
- Page numbers – bottom centre
- The citation methodology to be followed is JILI

5.2 Evaluation Criteria:

- a) Each Judgement shall be assessed individually and independently by two (2) judges. Judges shall be from the legal fraternity (either professors from esteemed institutions or an Advocate).
- b) Every draft will be marked with a maximum of one hundred (100) marks by each judge based on the criteria mentioned in the Rules.
- c) The marks distribution for the judgment shall be as follows:

S. NO.	PARAMETERS	MARKS
1.	Adherence to the rules	10
2.	Formatting	10
3.	Enumeration of facts and issues addressed	10
4.	Statement of rival contentions and issues addressed	20
5.	Knowledge of legal principles, citing relevant case laws, statutes, and opinions of jurists	20
6.	Critical analysis, analytical reasoning, and conclusion	20
7.	Language, style of presentation and originality	10
	Total	100

6. LIST OF IMPORTANT DATES:

Events	Dates
Commencement of Online Registration	08.05.2023
Last date of Registration	28.05.2023
Last date of Submission	28.05.2023
Declaration of Results	31.05.2023

7. AWARDS

- The Author(s)/Team of the best Judgement Draft:Trophy, Cash Prize and Certificate
- The Author(s)/Team of the 2nd best Judgement Draft:Trophy, Cash Prize and Certificate
- The Author/team of the top 3 Judgement Draft:Trophy and certificate
- Participation Certificates will be provided for all the participants

CHIEF PATRON:

Prof. Dinesh Singh, Chancellor, KRMU

PATRON:

Prof. C. S Dubey, Vice-Chancellor, KRMU

Prof. P. Tripathi, Pro-Vice Chancellor, KRMU

SPECIAL ADVISORY:

Prof. Mehraj Uddin Mir, Chair Professor Moti Lal Nehru Chair, SOLS, KRMU

SCHOOL COORDINATOR:

Dr. Inderpreet Kaur, SOLS, KRMU

CONVENOR(S):

Dr. Shobhna Jeet, Associate Professor, SOLS, KRMU

Dr. Megha Garg, Assistant Professor, SOLS, KRMU

Dr. Neha Singh, Assistant Professor, SOLS, KRMU

Co- CONVENOR(S):

Dr. Tilottma, Assistant Professor, SOLS, KRMU

Mr. Chetan Mohan, Assistant Professor, SOLS, KRMU

STUDENT COORDINATOR(S):

Ms. Archisa, LLB-II Sem

Mr. Ankit Mahala, BALLB

PROPOSITION

- The Republic of Zinqua is the world's largest democracy and a common law country having cultural, social, and geographic features and a political and legal system similar to that of India.
- In culturally rich Zinqua, where social norms and obligations wield significant influence, the acceptance of same-sex relationships still poses a challenge, even after legal recognition. In 2018, Zinqua took a progressive leap by decriminalising Section 377 of the Zinquan Penal Code (carnal intercourse against the order of nature), a move that one could argue opened Pandora's Box. With the legalisation of same-sex relationships came concerns surrounding the individual rights of the LGBTQ+ community and the recognition of same-sex marriage.
- Riddhi and Simran work as legal assistant at SMN & Associates Irionia, a Capital of Zinqua. In respect of their work, they used to have constant interaction which attracted both towards each other. They were planning to get married; however, society was against this alliance primarily because they belonged to the same gender (Lesbian).
- On communicating about their relationship with the families, Riddhi and Simran faced severe opposition from their parents & society and because of the rebellious behaviour and regular heated arguments, they decided to move and start living together as a Live-In- Partner in Irionia only in the month of April, 2022.
- When their families got to know, they severed all contact with both of them. Although Mr. Jagat, the Father of Simran had accepted the homosexuality of his daughter because of societal pressure he did not accept the relationship between Riddhi and Simran.
- One fine day, on 25/5/2022, Riddhi was returning from work at around 8 p.m. She got attacked by a person who hit on her head multiple times with an iron rod leading to his immediate death. There was no eyewitness to the incident.
- PCR was called by one of the persons who had gathered near the dead body. The police took her to the hospital where she was declared brought dead. The MLC report stated the cause of death to be "Haemorrhagic shock as a result of antemortem injuries caused by a blunt object."

- Subsequently, FIR was registered against an unknown masked person u/s 302 Zinquan Penal Code (ZPC) on the basis of CCTV footage installed in the area.

During the investigation, the police found the following leads:

1. The attacker was wearing a black mask and had a tattoo on his right arm.
2. The iron rod used in the offence could not be recovered.
3. As per the statement of Simran, on 20/04/2022, she was returning home from the nearby shopping complex when her brother Manish called her on the phone and expressed his desire to meet her. On meeting her, he threatened her to leave Riddhi and return to her parent's home or face dire consequences.
4. As per the statement of Kumar, a close friend of Simran, the family members of Simran were enraged when they got to know about her homosexual relationship with Riddhi, especially her brother Manish who made the following statement in Kumar's presence, "She (Simran) has destroyed the family honour. She will have to pay the price for it." Kumar further stated that Manish was a local gangster and was involved in several other cases of physical violence.
5. Kumar further stated that a day before the incident the father of Simran (Jagat), had called Simran and asked her to break all ties with Riddhi and come back to the family as there have been outrages in the society because of their relationship. Also, they have been embarrassing and coercing the family of Simran to leave the colony and forcing them to shift to some distant place. Kumar also stated that after she (Simran) refused for coming back home, Jagat went to the office of Riddhi and convinced her to leave her daughter and end this relationship.
6. The police arrested Manish on 30/02/2022 and searched his premises for the weapon but nothing was recovered. However, the police

were suspicious because Manish had a tattoo of "Papa" on his right arm.

7. As per the CDR of Manish's number, he was not in town on 25/02/2022 and his location was that of Magenese, which is at a distance of 200 km from Irionia.
8. There was no exchange of phone calls between Manish and Simran before the incident. However, Manish had frequently called Nikunj, his childhood friend a week before the incident.
9. As per the statement of Nikunj, Manish was extremely disturbed after he got to know about the homosexual relationship of his sister and had asked Nikunj to accompany him to Magenese and "Teach a lesson to them" on 15/05/2022. Nikunj told Manish to calm down and forget about the whole incident.
10. During interrogation, Manish revealed that on the date of the incident, he was at his friend Jagpal's house in Magenese to attend the wedding of his sister Hema. He had left for the wedding on the evening of 24/12/2022 and came back on 26/12/2022. His version was corroborated by his friend Jagpal.
11. The police filed the chargesheet against Manish u/s 302/201 ZPC in the court of sessions.

On the basis of the above-mentioned facts, decide the matter and give your judgement.

NOTE: All the laws of the Republic of Zinquan are parimateria with that of the Union of India.

LIST OF WITNESSES:

1. Simran
2. Kumar
3. Jagpal
4. Nikunj
5. Jagat